

**FIR No. : 499/2020**

**PS : Bhajanpura**

**U/s : 392/411 IPC**

**Bail application of applicant/accused Durgesh**

12.01.2021

**Vide this order, I shall dispose off the bail application U/s 437 Cr.P.C. moved on behalf of applicant/accused Durgesh.**

Pr. : Ld. Counsel Shri Vijay Kumar for the applicant through VC.

**Considering the Corona pandemic, hearing was conducted through video-conferencing via Cisco Webex.**

**Copy of bail application and other relevant documents were received through e. mail.**

Reply filed by IO.

Ld. Counsel for the applicant / accused submits that applicant is in JC since 22.08.2020 and he has been falsely implicated in the present case. Nothing incriminating has been recovered from him. He belongs to a respectable family having clean antecedents and he is a young person. Bail has been prayed on these grounds.

In his reply, IO has opposed the bail.

In view of the facts and circumstances of the case, as the investigation is complete, and accused is in JC since 22.08.2020, and trial of case would take long time given the current pandemic, applicant accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 15,000/- with one surety in the like amount.

Bail application is disposed off accordingly.

Copy be sent to the Jail Superintendent.

(Rupinder Singh Dhiman)  
MM-01/NE/KKD/12.01.2021

**FIR No. : 582/2020**

**PS : Bhajanpura**

**U/s : 392/411/34 IPC**

**Bail application of applicant/accused Aas Mohd.**

12.01.2021

**Vide this order, I shall dispose off the bail application U/s 437 Cr.P.C. moved on behalf of applicant/accused Aas Mohd.**

Pr. : Ld. Counsel Shri Tariq Jameel for the applicant through VC.

**Considering the Corona pandemic, hearing was conducted through video-conferencing via Cisco Webex.**

**Copy of bail application and other relevant documents were received through e. mail.**

Reply filed by IO.

Ld. Counsel for the applicant / accused submits that applicant is in JC since 19.06.2020 and he has been falsely implicated in the present case. Nothing incriminating has been recovered from him. He is an innocent person having clean antecedents. Bail has been prayed on these grounds.

In his reply, IO has opposed the bail.

Since the accused is in JC since 19.06.2020, investigation is complete and chargesheet has already been filed, therefore, considering the overall facts and circumstances of the case, applicant accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 10,000/- with one surety in the like amount.

Bail application is disposed off accordingly.

Copy be sent to the Jail Superintendent.

(Rupinder Singh Dhiman)  
MM-01/NE/KKD/12.01.2021

**FIR No. : 290/18**

**PS : Bhajanpura**

**U/s : 25/54/59 Arms Act**

**Bail application of applicant/accused Junaid Qureshi**

12.01.2021

**Vide this order, I shall dispose off the bail application U/s 437 Cr.P.C. moved on behalf of applicant/accused Junaid Qureshi.**

Pr. : Ld. Counsel Mohd. Arif for the applicant through VC.

**Considering the Corona pandemic, hearing was conducted through video-conferencing via Cisco Webex.**

**Copy of bail application and other relevant documents were received through e. mail.**

Reply filed by IO.

Ld. Counsel for the applicant / accused submits that applicant is in JC since 02.08.2018 and he has been falsely implicated in the present case. Nothing incriminating has been recovered from him. He is an innocent person. Bail has been prayed on these grounds.

In his reply, IO has opposed the bail.

Since the accused is in JC since 02.02.2018, investigation is complete and trial shall take time given the current pandemic, applicant accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 5,000/- with one surety in the like amount.

Bail application is disposed off accordingly.

Copy be sent to the Jail Superintendent.

(Rupinder Singh Dhiman)  
MM-01/NE/KKD/12.01.2021

**FIR No. : 1157/17**

**PS : Bhajanpura**

**U/s : 379/411 IPC**

**Bail application of applicant/accused Amar**

12.01.2021

**Vide this order, I shall dispose off the bail application U/s 437 Cr.P.C. moved on behalf of applicant/accused Amar.**

Pr. : Ld. Counsel for the applicant through VC.

**Considering the Corona pandemic, hearing was conducted through video-conferencing via Cisco Webex.**

**Copy of bail application and other relevant documents were received through e. mail.**

Reply filed by IO.

Ld. Counsel for the applicant / accused submits that applicant is in JC since 06.09.2020. The applicant could not appear before the court on previous dates as he was suffering from jaundice and thereafter lockdown started. Bail has been prayed on these grounds.

In his reply, IO has opposed the bail.

Since the accused is in JC since 06.09.2020 and considering the fact that accused was unwell and therefore could not appear on the date of hearing, , applicant accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 10,000/- with one **local surety** in the like amount subject to the conditions that:

1. Accused shall not change his address without intimation to the court.
2. The accused shall not induce or threat any witness or tamper with the evidence of the case.

Bail application is disposed off accordingly.

Copy be sent to the Jail Superintendent.

(Rupinder Singh Dhiman)  
MM-01/NE/KKD/12.01.2021